

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 329

IA(Com.A)- 182/2023 IA(Com.A)- 159/2023 IA(Com.A)- 160/2023
In
CP-199(ND)/2022

IN THE MATTER OF:

M/s. Reena Mahendru

.....APPLICANT/PETITIONER

Vs

Lalit Airways Pvt Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr/Ms. Varnalee Mishra, Advocate.

For the Respondent

: Mr. Arun Khatr, Sahil Khurana

Shreya Lamba for Respondent no. 2 and 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

The parties are directed to ensure that the order passed on 08.04.2024 is complied with, before the next date of hearing.

List the matter on **09.09.2024** for arguments.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**